

विकास कार्य में द्वीप समूह के विकास के लिये एक अलग प्राधिकार स्थापित करना आवश्यक नहीं समझा जाता है।

2. भौतिक स्थिति; इन सांख्यिकी विवरणों और परिस्थिति संबंधी विचार कुछ ऐसे मुख्य तत्व हैं जिनको इन द्वीप-समूहों के विकास के नियोजन के समय ध्यान में रचना होता है। परिवहन और संचार के सुधार, अन्य मूल रचनात्मक सुविधाओं की व्यवस्था और परिस्थिति के संतुलन पर प्रभाव डाले बिना इन संसाधनों के उपयोग पर बल दिया नवा है। केंद्रीय सरकार के सभी संबंधित मंत्रालय इन कार्यक्रमों में संबंधित हैं। प्रशासन को अधिक सक्रियता दी गई है ताकि वह अधिक तत्परता और कारगर रूप से विकास कार्यक्रमों को संचार और कार्यान्वित कर सके। द्वीप समूह के प्राकृतिक साधनों का उपयोग करने के लिए स्वयं-माला नियमों के अंतर्गत भी सरकार ध्यान दे रही है।

Co-operative Production-cum-Marketing Plan for Coir Industry..

*156. SHRI E. K. IMBICHIBAVA:
SHRI M. M. LAWRENCE:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Sixth Five Year Plan has any programme for the designing of a cooperative production-cum-marketing frame alongwith the States to help the disadvantaged sections engaged in coir industry;

(b) if so, details of the said plan; and

(c) if not, the reasons for the same?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) Yes, Sir,

(b) The Sixth Plan outlay in the Central Sector for the development of the coir industry is Rs. 15 crores. Out of this, an amount of Rs. 9.5 crores is earmarked for co-operativisation of the coir industry. This co-operativisation scheme is designed to cover share

capital assistance, marketing assistance, managerial assistance and assistance for modernisation of equipment.

(c) Does not arise.

Pollution of River Chaliary by Gwalior Rayons

*157. SHRI V. S. VIJAYARAGHAVAN: Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware of the growing menace of pollution of the Chaliar River in Kerala, by the effluent from Gwalior Rayons Mavoor; and

(b) if so, the steps proposed to be taken in this regard?

THE PRIME MINISTER (SHRI MATI INDIRA GANDHI): (a) Yes, Sir,

(b) The Undertaking had been directed by the State Board for Prevention and Control of Water Pollution to put up adequate effluent treatment plant so that the effluents conform to the standard, prescribed by the State Board. The Undertaking had also been directed to discharge treated effluents at a distance of 6.4 Km downstream of the Factory site. For failure to comply with these directions, the State Board has launched prosecution against the Undertaking in the Court of Law under the Provisions of the Water (P&CP) Act, 1974.

District Level Planning Machinery in States

*158. SHRI SONTOSH MOHAN DEV:

SHRI RAMAVATAR SHASTRI:

Will the Minister of PLANNING be pleased to state:

(a) whether it is a fact that the Planning Commission had approved a scheme to strengthen district level Planning machinery in the States to

strengthen the plan formulation and implemetation machiery at the district level;

(b) whether it is also proposed to share such expenditures incurred by the States;

(c) the outlay provided in the Sixth Plan for the purpose; and

(d) what are the other details in this regard?

THE MINISTER OF PLANNING (SHRI S. B. CHAVAN): (a) The Planning Commission has framed a scheme to strengthen District Planing Machinery in the States.

(b) to (d). The scheme is under active consideration of the Government of India.

Tribal Migrant Labour

*159. **SHRI CHINTAMANI JENA:** Will the Minister of LABOUR be pleased to state:

(a) what are the names of the States in which large number of tribals migrating seasonally in search of work have been noticed;

(b) whether Government are aware that the system of 'dadán', another form of bonded labour, particularly in Orissa whereby persons are recruited on the basis of contracts for doing any skilled or unskilled work is still in vogue;

(c) if so, whether it is also a fact that majority of the members of the Scheduled Castes and Scheduled Tribes are agricultural labourers; and

(d) if so, what steps Government have taken or propose to take for improving their socio-economic conditions?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI BHAGWAT JHA AZAD): (a) Tribal labour mostly migrates from Bihar & Orissa to the States of Punjab and Haryana for employment during lean period.

(b) No, Sir. The Bonded Labour system stands abolished w.e.f. 25-10-75. Under section 36(1) of the Inter State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979, the Orissa Dadan Labour (Control and Regulation) Act, 1975, and any law corresponding to this Act in force in any State stand repealed.

(c) and (d). In view of the answer to part (b) above, (c) and (d) do not arise.

Permission for Manufacturing Cement and Ships to M/s. Larsen and Toubro

*160. **SHRI E. BALANANDAN:** Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are planning to allow the multi-national firm, M/s. Larsen and Toubro, to diversify its activities into cement and shipping also;

(b) if so, the reason for the same decision;

(c) whether the said diversification will include the manufacturing of ships also; and

(d) if so, details of the permission given to the firm?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) to (d). In accordance with Government's licensing policy in the matter of sanctioning additional capacity in Cement Industry, Messrs Larsen and Toubro Ltd., an Indian Company, were granted an industrial licence for setting up a cement plant in Maharashtra. In order to augment the Indian Shipping fleet without any assistance from the Government, the company has also been granted permission for acquisition of ships/vessels, upto a total capacity of 180,000 DWT. No licence or permission has, however, been granted to them for manufacture of ships.